

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 14**  
**(IB)-1362(PB)/2018**

**IN THE MATTER OF:**

ICICI Bank Ltd.

.... Applicant/petitioner

Vs.

Jyoti Buildtech Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 01.04.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Vijender Sharma, IRP with Mr. Nalin Kaushik, Adv.

**ORDER**

**CA-596(PB)/2019:-**

Status report filed by the Resolution Professional is taken on record subject to all just exceptions. The office is directed to put up the same at the time of final disposal.

The application stands disposed of.

**CA-597(PB)/2019:-**

Status report filed by the CoC is taken on record subject to all just exceptions. The office is directed to put up the same at the time of final disposal.

The application stands disposed of.

-Sd-

**(M. M. KUMAR)**  
**PRESIDENT**

-Sd-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**